

Sot (Thailand). In respect of India's involvement with the project, India has undertaken to upgrade the Kalewa-Yagyi road section of the Trilateral Highway (approximately 120 kms.) to highway standard and construction of 71 bridges in the Tamu - Kalewa section. A consultant, M/s EGIS India Consulting Engineers Private Ltd., has been appointed on January 28, 2014 for preparation of a Feasibility Report for the Kalewa - Yagyi road section. A consultant, M/s IRCON Ltd., has been appointed on February 12, 2014 for preparation of a Feasibility Report for the construction of 71 bridges in the Tamu-Kalewa section of the Trilateral Highway. These two Feasibility Reports will provide the broad contours of the project including alignment, specifications, design, estimated cost and timeline for completion of these projects.

(c) The two Feasibility Reports will provide the broad contours of the projects including specifications, design, estimated cost and timeline for completion of these projects. Based on the two Feasibility Reports, implementation of these projects will be finalized in consultation with the Government of Myanmar.

#### **Relaxing of rules in Nuclear Liability Law**

†2344. SHRI MAHENDRA SINGH MAHRA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether American Company Westinghouse core has requested to relax the rules related to compensation in Section 17 (B) of Nuclear Liability Law;

(b) if so, whether Government has accepted the request of America; and

(c) if so, whether Indian interests are likely to be harmed by extending relaxation, and if not, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GENERAL (RETD.) V. K. SINGH]: (a) and (b) The Civil Liability for Nuclear Damage Act, 2010 aims to ensure prompt compensation for victims in the unlikely event of a nuclear incident. Section 4 of the Civil Liability for Nuclear Damage Act, 2010 channels the liability for nuclear damage to the operator of the nuclear installation. The operator of the nuclear installation, after paying the compensation for nuclear damage, shall have a right of recourse against the supplier in accordance with Section 17 of the said Act. Some international suppliers, including Westinghouse of the US, have expressed concerns regarding Section 17 of the 2010 Act. At present, there is no proposal to amend the provisions of the Civil Liability for Nuclear Damage Act, 2010.

(c) Does not arise.

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†Original notice of the question was received in Hindi.